

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

14. IA 2202/2022 IA 2809/2022 In C.P.(IB)/686(MB)2022

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2023**

NAME OF THE PARTIES: - Gini & Jony Limited

V/s

**Invent Assets Securitisation Andre
Construction Pvt Ltd**

IN THE MATTER OF

**Invent Assets Securitisation And
reconstruction Private Limited**

V/s

Gini & Jony Limited

APPEARANCES: -

FOR THE FINANCIAL CREDITOR : Adv. Rubina Khan

FOR THE CORPORATE DEBTOR : Adv. Unnati Vijay

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel appearing for the Financial Creditor submits that the Corporate Debtor has approached the Financial Creditor to settle the matter, the settlement talks is progressive in the positive direction, to abate the outcome of the settlement talk, list this matter for further consideration on **11.04.2023**.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)